

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.218 – IA 517 of 2021
Item No.219 – IA 08 of 2022
In
CP(IB) 550 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India & Anr
V/s
Shreem Spa & Resorts Ltd

.....Applicant

.....Respondent

Order delivered on 06/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheht, Adv.
For the Respondent : Mr. Sarthak Bhatia, Proxy Adv. for R-9
Mr. Sachin Vasavada, Adv. for ESIC

ORDER

IA 517 of 2021

List for hearing on 10.01.2023

IA 08 of 2022

Learned Counsel Mr. Vasavada for the ESIC states that ESIC fund cannot be included in the liquidation and further direct the Liquidator not to include the ESIC contribution in liquidation estate. Learned Counsel Mr. Sheth for the Liquidator states that claim is filed by ESIC which is considered by the Liquidator and fate of the application is intimated to the applicant.

List for further consideration on 10.01.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**